

(1) मेमर्स करा डिस्ट्रिक्ट को-ऑपरेटिव् मिल्क प्रोड्यूसर्स यूनियन लि०, आनन्द (गुजरात) ।

(2) मे० ग्वैक्सो लेबोरेटरीज, बम्बई (कारखाना उत्तर प्रदेश के अलीगढ़ में है) ।

(3) मे० हिन्दुस्तान मिल्क फूड मैनु-फैक्चरिंग, नाभा (पंजाब) ।

(4) मे० फूड स्पेशलिटीज लि०, मोगा (पंजाब) ।

(ख) निम्नलिखित फर्मों को बेबी फूड बनाने के लिये स्वीकृति दी जा चुकी है किन्तु उन में शर्मी उत्पादन शुरू किया जाने को है :-

(1) मे० महसाना डिस्ट्रिक्ट को-ऑपरेटिव् मिल्क प्रोड्यूसर्स यूनियन महसाना (गुजरात) ।

(2) मे० हिन्दुस्तान लीवर लि०, इटावा (उ० प्र०) ।

(3) यू० पी० प्रादेशिक फेडरेशन लखनऊ (कारखाना उत्तर प्रदेश के मुगदाबाद में है) ।

(4) मे० करा डिस्ट्रिक्ट को-ऑपरेटिव् मिल्क प्रोड्यूसर्स यूनियन लि०, आनन्द (गुजरात) (काम पूरा होने वाला है) ।

(ग) बेबी फूड तैयार करने के लिये आश्रय बढ़ाया जा रहा है ।

Indo-Afghan Trade

1936. Shri Dharmalingam: Will the Minister of Commerce be pleased to state:

(a) the objects of introducing a scheme for the newcomer exporters in the Indo-Afghan trade;

(b) the number of exporters who have applied under this scheme and the number of those who have been registered; and

(c) the value of exports of each of them during 1963, 1964 and 1965?

The Minister of Commerce (Shri Manubhai Shah): (a) The New Comers Scheme for exports to Afghanistan was introduced during 1959-60 with a view to diversify our trade with that country and to introduce non-traditional goods in that market.

(b) Under this Scheme, 2136 parties applied for registration, of whom 1617 parties were actually registered.

(c) The requisite information is being collected and will be laid on the Table of the House shortly.

Exports

1937. Shri Dharmalingam: Will the Minister of Commerce be pleased to state:

(a) whether it has been laid down that the exports must be effected first against an undertaking by the newcomer exporters and the corresponding import will be allowed later;

(b) whether the Reserve Bank of India has issued a notification that no exports will be allowed against the undertaking and will allow exports only to the extent of advance imports; and

(c) how Government propose to reconcile the two contradictory orders?

The Minister of Commerce (Shri Manubhai Shah): (a) to (c). Import entitlements are allowed as a rule against banker's certificate of foreign exchange realised from exports. Reserve Bank of India has not issued any other instructions on this matter.